

MR. DEPUTY-SPEAKER : Order, please.

SHRI BASUDEB ACHARIA : Yesterday we demanded a statement regarding the lathi charge on women demonstrators. Bhagat-ji gave an assurance that a statement would be made. What happened to that?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I have communicated this to the Home Minister. Later, today, at 2 O' Clock he will make a statement.

(Interruptions)

SHRI H.K.L. BHAGAT : I brought your observations to the notice of the Home Minister. He will give you information about the same today.

12.14 hrs.

STATEMENT RE. PROCUREMENT PRICES OF PADDY AND KHARIF COARSE CEREALS FOR 1987-88 SEASON

[English]

THE MINISTER OF AGRICULTURE (DR G.S. DHILLON) : Sir, The Government have fixed the procurement prices for paddy and kharif coarse cereals for the 1987-88 marketing season. The procurement price of all varieties of paddy in common group of fair average quality has been raised from Rs 146 per quintal during the 1986-87 marketing season to Rs. 150 per quintal for the 1987-88 marketing season.

For fine variety of paddy, the price will be Rs. 154 per quintal and for super fine variety of paddy Rs. 158 per quintal during the 1987-88 marketing season.

The Government have also fixed the procurement prices for jowar, bajra, maize and ragi each of fair average quality at Rs. 135 per quintal for the 1987-88 marketing season.

12.15 hrs.

ELECTION LAWS (RESERVATION OF SEATS FOR THE SCHEDULED TRIBES IN CERTAIN NORTH-EASTERN STATES AND UNION TERRITORIES) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : I beg to move for leave to withdraw a Bill to provide for the reservation of seats in the House of the People and in the Legislative Assemblies of the States of Meghalaya and Nagaland for the Scheduled Tribes in pursuance of the amendments made in articles 330 and 332 of the Constitution by the Constitution (Fifty-first Amendment) Act, 1984 and for matters connected thereto.

MR. DEPUTY-SPEAKER : The question is—

“That leave be granted to withdraw a Bill to provide for the reservation of seats in the House of the People and in the Legislative Assemblies of the States of Meghalaya and Nagaland for the Scheduled Tribes in pursuance of the amendments made in articles 330 and 332 of the Constitution by the Constitution (Fifty-first Amendment) Act, 1984 and for matters connected thereto.”

The motion was adopted

SHRI H.R. BHARDWAJ : I withdraw the Bill

12.16 hrs.

MATTERS UNDER RULE 377

[English]

(i) **Steps to promote girls' education in Navodaya Schools.**

SHRIMATI JAYANTI PATNAIK (Cuttack) : The Government of India have laid